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THE HIGH COURT OF KERALA

No. D1- 16936/ 2009

Kochi-682 031,
Dated 22-06-2018

NOTIFICATION

Sub.: Arbitration and Conciliation Act, 1996- nomination of Honourable Judges to deal with the Arbitration Requests received in the High Court- orders issued- reg.

Read.: 1. Sec. 11 of the Arbitration and Conciliation Act, 1996.
2. Paragraph 3 of *the Scheme for Appointment of Arbitrators by the Chief Justice of the High Court of Kerala, 1996.*

In supersession of all previous notifications in this regard, the Honourable the Acting Chief Justice is pleased to nominate Honourable Mr. Justice Shaji P. Chaly to deal with Arbitration Requests filed in the High Court under section 11 of *the Arbitration and Conciliation Act, 1996* with effect from 25-06-2018. Those Arbitration Requests avoided by Honourable Mr. Justice Shaji P. Chaly shall be placed before Honourable Mrs. Justice Anu Sivaraman.

(By order)

Jayasree N

N. Jayasree,
Registrar (Judicial)

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The Private Secretaries to Judges, High Court
The Confidential Assistants to the Registrars, High Court
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